

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
M.A. No. 24 OF 2023  
IN  
O.A. No. 33 OF 2022

**IN THE MATTER OF:**

GANESH PRASAD

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

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FILED BY:

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DATED: 03.02.2024  
PLACE: NEW DELHI

BEFORE HON'BLE THE NATIONAL GREEN TRIBUNAL  
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**STATUS REPORT ON BEHALF OF DELHI JAL BOARD IN  
COMPLIANCE OF ORDERS DATED 04.12.2023 & 04.01.2024**

1. That the Delhi Jal Board is filing the present status report in compliance of order dated 04.12.2023 and 04.01.2024.
2. That the Original Application No. 33 of 2022 was filed before this Hon'ble Tribunal by the Applicant namely Ganesh Prasad raising grievance regarding running of the unauthorised RO Plant at K-9, 25 feet Road, Part II, Chanakya Palace, New Delhi, by one Mr. Ashish who has allegedly extracted lacs of litres of ground water and has caused damage to the environment. Accordingly vide order of the said date, this Hon'ble Tribunal taking cognizance of the grievance of the Applicant, constituted a Joint Committee of Chairman DJB, DPCC, District Magistrate (DM), New Delhi and Chairman, State Ground Water Authority (SGWA) to look into the grievance of the applicant. The State PCB i.e. DPCC was appointed

as nodal agency for coordination and compliance. It was also observed in the said order that Joint Committee may meet within one month and undertake site visit and look into the grievance. Factual and action taken report may be furnished within 3 months before the Ld. Registrar General, NGT, Delhi by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) and if necessary he may put the matter before the bench for necessary action.

3. That on receipt of the order dated 31.01.2022, the subject case was marked to the concerned Executive Engineer i.e. EE (M-30) on 21.02.2022 on priority basis and for necessary action. That the concerned EE(M-30) deputed Mr. Shashikant Yadav JE (Civil) to inspect and visit the premises in question i.e. K-9, Chanakaya Palace Part II, New Delhi and report back its observation at site.
4. That the concerned JE (Civil) visited the premises in question on 26.02.2022 and it was discovered that the illegal bore well and unauthorised RO Plant, was instead installed at K-7, Chanakaya Palace, Part II, New Delhi and was owned by Mr. Ajit Singh (8700939586). The relevant site facts noted during the inspection by the J.E. (Civil) are as follows:
  - *One underground bore exists.*
  - *Photograph of RO plant enclosed*
  - *Electricity bill enclosed (non domestic) CA No. 103161369*
  - *Capacity of submersible pump installed 1.5hp*
  - *Permission of bore well not available*
  - *Daily operating hours as per owner 1 hr. Morning and 1 hr evening.*
  - *Filling of bottles as per the owner 100 no filling of 20 litre bottles daily.*

The site facts noted during the inspection by the J.E. (Civil) dated 26.02.2022 at Page 1/N of the concerned file is already on record.

5. That the concerned EE (M-30) upon receipt of site inspection report from JE(Civil) promptly reported about the illegal extraction of water through unauthorised ground water bore well existing at K-7, Chanakya Place, Part II, New Delhi-59 (“site”), to the Sub-Divisional Magistrate (Dwarka) (“Concerned SDM”) vide letter dated 28.02.2022 and requested the concerned SDM to take necessary action as per the provision illegal extraction of ground water. The letter dated 28.02.2022 sent by the EE (M-30) to the SDM Dwarka is also part of record of the captioned case.
  
6. That it is relevant to mention that the environment department of Govt. of NCT of Delhi had devised the Standard Operating Procedures (SOPs) titled as “ *Regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of borewells/tubewells*” wherein clear responsibilities have been assigned to various agencies such as DJB/local bodies and block development officers for identification of illegal borewells depending on nature of use and Deputy Commissioners (Revenue) of the Districts have been assigned the role of supervision of checking the violation and closure of illegal borewells. An inter-departmental advisory committee has been constituted for each district to assist the Deputy Commissioners. The detailed procedure provided in the SOP is reproduced herein below :-  
“*Standard Operating Procedure (SOP):*

1. *Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law. The Competent Authority is Delhi Jal Board in the entire NCT of Delhi except areas under the New Delhi Municipal Council (NDMC) and Delhi Cantonment Board (DCB). For borewells/tubewells for agricultural uses, the information on illegal extraction of ground water will be provided by the BDO to the Advisory Committee.*
2. *The Deputy Commissioner (Revenue) of each district, who is the Authorised Officer under the direction dated 18.05.2010 is required to supervise checking violation i.e. detection of illegal wells and closure thereof through the SDMs.*
3. *An Advisory Committee in each of the revenue districts with representatives from DJB, CGWB, 'ULBs, DPCC, reputed NGO has been constituted to assist the DC in detecting illegal borewells for taking action. Accordingly, the advisory committee will prepare a list of such illegal borewells every month by taking information from all available sources including Revenue Officers, representatives of Delhi Jal Board, ULBs, DPCC, NGOs and other relevant sources. Proactive action needs to be taken by the above representatives in detection of illegal extraction of*

*ground water and furnishing the same to the Advisory Committee promptly. Superintending Engineer (SE), DJB is the Member Secretary of Advisory Committee, and he is required to ensure timely conduct of the meeting and also to record the proceedings.*

- 4. The Delhi Jal Board has already identified 19661 such illegal borewells on which action is being taken and 7248 units have already been closed down by the district authorities. The remaining units to be closed down on priority as these have been already identified and the process to be completed within a period of three months. A weekly progress report district wise will be submitted to the Divisional Commissioner for monitoring. The illegal borewells/tubewells other than the list provided by DJB will be taken up for closure thereafter. Further, in the first phase, action against borewells/tubewells engaged in commercial exploitation of ground water will be taken.*
- 5. In case the illegal borewell/tubewell is already constructed/ operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets. In case of the illegal borewell/tubewell is under construction, then the drilling rig will also be sealed.*
- 6. For the purpose of closure of illegal borewells/tubewells, joint action teams under the*

*supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.*

- 7. The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.*
- 8. The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.*
- 9. All the drilling machines/rigs utilized for boring purposes in Delhi are required to obtain registration from the offices of Deputy Commissioners of the concerned districts. The movement of drilling machines/rigs will be allowed for authorised drilling to the identified location and for specified duration by the concerned Deputy Commissioner.*
- 10. The Delhi Police and Transport Department of Govt. of NCT of Delhi will allow movement of the drilling machines/rigs having the prior permission for such movement from the concerned Deputy Commissioner. The concerned Deputy Commissioner (Revenue),*

*Deputy Commissioner of Police and Deputy Commissioner, Enforcement of Transport Department will be responsible for strict compliance of the guidelines regarding movement of drilling machines/rigs.*

*11. As provided in the direction dated 18.05.2010 issued under Section 5 of the Environment (Protection) Act, 1986 the Deputy Commissioner of each district will launch prosecution against the offenders related to ground water extraction on the recommendations of the Advisory Committee.*

*12. The concerned Advisory Committee of each district is responsible to ensure that there is no illegal extraction of ground water in the district.*

The Standard Operating Procedures (SOPs) titled as “Regulation of extraction of groundwater, closure, prohibition of illegal activities relating to use of borewells/tubewells” devised by Govt. of NCT of Delhi too is part on record of the captioned case.

7. That it is submitted that the DJB has been actively carrying out Local Awareness Programmes through various RWAs and Commercial and Industrial Associations to create awareness among the residents to encourage rain water harvesting and warning the citizens not to engage in illegal activities such as erection, installation & use of borewell for residential, commercial and industrial use. Further, there is also helpline no. 1916 activated by

DJB for reporting any illegal activities in respect of water and water connection including use of illegal borewells.

8. That the DJB has been duly complying to the responsibilities as assigned as per the said SOP to prevent illegal extraction of ground water and installation of bore wells. It is pertinent to mentioned that due to the vigilant action of the DJB about 19661 illegal bore wells were identified as on 31.08.2021 and thereafter DJB has continued to identify illegal bore wells and prevent ground water extraction.
9. That vide order dated 04.12.2023 passed in M.A. No. 24/2023 in captioned OA No. 33/2022, this Hon'ble Tribunal in para 15 of the said order directed the CEO, DJB to file status report giving requisite information details in tabular format with respect to following aspects:-
  - (i) District wise number of illegal borewells identified;
  - (ii) District wise number of illegal borewells which have been sealed/closed;
  - (iii) District wise number of occupiers/proprietors of illegal borewells on whom penalty/EDC has been imposed;
  - (iv) District wise number of occupiers/proprietors of illegal borewells from whom penalty/EDC has been recovered;
  - (v) District wise number of occupiers/proprietors of illegal borewells from whom penalty/EDC is yet to be recovered;
  - (vi) District wise number of illegal borewells which are yet to be sealed/closed; and
  - (vii) District wise number of occupiers/proprietors of illegal borewells on whom penalty/EDC is yet to be imposed.

10. That in terms of SOPs in paragraph 6 above, it is worthwhile to mention that for regulation of ground water in MCD jurisdiction, DJB is the competent authority and District Magistrate (Revenue) of the area are authorized officer(s) to supervise checking, violation i.e. detection of illegal borewells and closure thereof through the SDMs. Therefore, all the actions for sealing, imposition and recovery of the EDC are to be taken by the authorized officers i.e. District Magistrates through their concerned Sub-Divisional Magistrates. Therefore, DJB has in compliance of the said order dated 04.12.2023 has written letters to the concerned District Magistrates/ Sub-Divisional Magistrates asking them to provide take prompt actions against the illegal extraction of ground water in respective districts of Delhi and dealing thereof.
11. That Delhi Jal Board filed I.A. No. 02/2024 before this Hon'ble Tribunal seeking extension of time to file status report in compliance of order dated 04.12.2023. Vide order dated 04.01.2024, this Hon'ble Tribunal was pleased to grant extension of time for filing of the status report.
12. That the DJB being the competent authority of ground water in NCT of Delhi has envisaged the action plan for effective regulation and management of ground water in Delhi and the frame work of the said action plan shall be as under:
  1. *AQUIFER MANAGEMENT*

Ground water conservation and recharge is essential for effective ground water management. Following steps shall be taken:

    - a) Target for recovery of depleted aquifers needs to be set.

- b) Rainwater harvesting to be pursued aggressively and promoted through incentives, scientific advice and monitoring shall be incorporated into the program for sustained effectiveness.
- c) Construction of water bodies for raising water table. To protect water bodies from encroachment and waste dumping, each water body shall have conservation and maintenance plan regarding water quantity and quality.

2. *DATA BASE:*

That an accurate data base of the private and public tubewells through mapping shall be prepared on GIS for accounting extraction of ground water.

3. *SUBSTITUTION OF FRESH WATER/GROUND WATER USE BY RECYCLED WASTE WATER:*

That to reduce dependence of water demand on fresh water/ground water, more wastewater has to be treated and recycled even up to drinking water level

- a) Use of recycled water to be encouraged for irrigation, large gardens, parks and flushing etc.
- b) Year wise targets for recycled water shall be framed.
- c) STPs to be constructed / upgraded to meet the meet enhanced treatment standard for water reuse.
- d) Use of recycled water in recharging ground water.
- e) Construction of Decentralised STPs where effluent can be used locally.

4. *PROMOTION OF WATER CONSERVATION AND EFFICIENCY FOR DEMAND MANAGEMENT*

That through increased awareness and integration of water saving technology the per capita water usage can be steadily brought down in following manner:

- a) Conservation of freshwater use through water saving devices like shower heads, taps, sprinklers etc. This shall be reinforced by a retrofitting program and also by rebates on efficient devices. Water devices shall be rated through an independent institution. Also, disincentives cess will be levied to less efficient devices of the consumers
- b) Encouraging efficient garden irrigation and water conservation strategies in private and public gardens. Public gardens to be gardened through sprinklers only
- c) Mandatory water audit on large scale users to establish reduction possibilities and encouraging recycled water use.

#### 5. *CONTROLLING DISTRIBUTION LOSSES*

That currently the level of water loss in transmission and distribution is much more than the norm of 15%. The curtailing of losses shall be attained in a planned manner where there is lesser extraction of ground water and greater availability of recycled water.

#### 6. *PUBLIC EDUCATION AND AWARENESS*

That public at large is ill informed and is not properly aware about availability, constraints and methods of water conservation. Consumers being the largest stake holders need to play important role in water conservation. Therefore effective and regular campaigns to raise public support shall be done

7. *EFFECTIVE MONITORING AND FUNCTIONING OF DISTRICT ADVISORY COMMITTEES FOR RESTRICTED AND REGULATED ABSTRACTION OF GROUND WATER*

That the District magistrate of each area is the authorised officer for the purpose of regulation of ground water development and management. Particularly DM have has to seal the illegal borewells in their areas. However, lot of illegal borewells are pending for sealing. Therefore, functioning of DMs has to checked for expediting sealings.

13. Further, in compliance to get report under para 15 of the order dated 04.12.2023, DJB has taken following measures for conservation and management of ground water:

- i. That DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SEs, DJB vide their letters dated 22.12.2023 to 29.12.2023 requested DMs to expedite sealing of illegal borewells and to provide the information. In this connection, copy of letters dated 22.12.23 to 29.12.2023 sent to DMs are annexed at **Annexure R-1 (Colly)**.
- ii. Member (WS) vide his letter dated 01.01.24 requested the Dy. Commissioner (Revenue) HQ to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. A copy of letter dated 01.01.2024 sent to Dy. Commissioner (Revenue) HQ is annexed at **Annexure R-2**.

- iii. During a meeting held by Chief Secretary with DMs on 06.01.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority.
- iv. Chief Engineer (GW) vide his letter dated 09.01.2024 requested DMs to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure 1(Colly). A copy of the letters dated 9.1.24 sent to DMs is annexed at **Annexure R-3 (Colly)**.
- v. That the CEO, DJB had a virtual meeting with DMs(Revenue) North, North -West, South -East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated. 24.01.2024 from Addl. CEO, DJB is annexed at **Annexure R-4**.
- vi. That as per order of the Hon'ble Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, incorrect report has been received from DM(Central), DM(South-East) , DM(West) and DM(East). Further, report was not received from DM-North, North-West, Shahdara, New Delhi and South districts. Therefore, CE(GW) vide letter dated 30.1.2024 requested DMs to send /correct the report for submission in the tribunal by

1.2.24.A copy of letters dated 30.1.24 delivered to the offices of DMs is annexed at **Annexure R-5 (Colly)**.

14. That furthermore, necessary action is being taken for mobilization of staff for sealing of illegal bore wells and action taken report received from DMs in the tabular format with respect to the requisite information of the aspects narrated in para 15 of the order dated 04.12.2023 is as under:

DMs	District Wise Number of Illegal Borewells Identified (As per previous data submitted, referred by Hon'ble NGT vide Order against hearing dated 4.1.24)	District Wise number of illegal borewells which have been Sealed /closed	District wise number of occupier/ Proprietor of illegal borewells on whom penalty/ EDC has been imposed	District wise number of occupier/ Proprietor of illegal borewells from whom penalty/ EDC has been recovered	District wise number of occupier/ Proprietor of illegal borewells from whom penalty/ EDC is yet to be recovered	District wise number of illegal borewells which are yet to be sealed/ closed	District wise / Proprietors of illegal borewells on whom penalty/ EDC is yet to be imposed	Remarks
North	761	748 (earlier data, updation awaited)	Report awaited					Report awaited
East	116	110 (earlier this data was 116)	105	Data awaited	36	8	8	Data being reconciled by DM office
South West	6681	1955 (updated)	NIL	NIL	NIL	4726	NIL	Report received.
South East	297	183 (earlier this data was 297)	Data awaited	Data awaited	Data awaited	Data awaited	Data awaited	Data being reconciled by DM office
North West	8299	5814 (earlier data, updation awaited )	Report awaited					Report awaited
Shahdara	552	552 (Already sealed)	Report awaited					Report awaited
New Delhi	75	75 (Already sealed)	Report awaited					Report awaited

<b>Central</b>	<b>611</b>	196 (earlier this data was 412)	Data awaited	Data awaited	Data awaited	Data awaited	Data awaited	Data being reconciled by DM office
<b>West</b>	<b>2185</b>	1536 (earlier this data was 1793)	0	0	0	343	Data not provided	Data being reconciled by DM office
<b>North East</b>	<b>0</b>	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Report awaited
<b>South</b>	<b>84</b>	84 (Already sealed)	Report awaited					Report awaited
<b>Total</b>	<b>19661</b>							

Note: Reports on action taken on illegal borewells/number of borewells sealed are awaited from the DMs of the district- North, North-West, Shahdara, New Delhi and South and will be shared with hon'ble NGT in due course.

The reports received from the DMs of the district- South West, South East, Central, West, North East and East are annexed as **Annexure R- 6(Colly)**.

15. It is pertinent to state that Delhi Jal Board has taken the following steps for promotion of rain water harvesting systems to recharge ground water:
- a) Delhi Jal Board has promoted Rain Water Management by providing 10% rebate on water bill on installation of adequate and functional RWH structures.
  - b) Delhi Jal Board provides financial assistance to consumers upto Rs. 50,000 or 50% of the cost of RWH structure whichever is less.
  - c) There is a provision of 50% penalty on water bill for nonexistence of RWH structures for plot area more than 100 sqm.

- d) Guidelines issued by Ministry of Housing and Urban Affairs, GOI for Urban Water Conservation under Jal Shakti Abhiyan thrust areas include Rain Water Harvesting, Reuse of treated effluent, Rejuvenation of water Bodies and Plantation are being followed. The guidelines for INLINE RAIN WATER HARVESTING in Delhi have also been issued by DJB.
- e) Plan for RWH structure is mandatory for receiving No Objection Certificate (NOC) to builders for approval of building plan.
- f) Wide publicity for adopting RWH structures through print, electronic, visual, workshop, exhibitions seminars, booklets, pamphlets etc. is being done by Delhi Jal Board.
- g) Delhi Jal Board has empanelled service providers/ consultants for design of RWH system as per Guideline of DJB. The details are available on DJB website i.e. [www.delhijalboard.nic.in](http://www.delhijalboard.nic.in).
- h) Nodal officer are appointed by DJB for technical assistance for RWH along with creating of RWH cell through Rain Centres/Jal Shakti Kendra.
- i) Delhi Jal Board has constructed and made all 666 recharge pits functional.

16. That status of installation of rain water harvesting system in GNCTD is as under:

S.N.	Departments	Total Installations	Number of RWH Systems installed

1.	Delhi Jal Board	594	594
2.	Other than DJB	89	89
3.	Schools, Colleges	4549	4144
4.	Other deptt	5472	3966
	Total	10704	8793

17. Delhi Jal Board is carrying out rejuvenation of 64 numbers of Water Bodies out of which rejuvenation work at 39 number of water bodies has been completed and tender for 25 number shall be called shortly. The work of creation of water body at Timarpur oxidation pond, Dwarka, Pappankalan, Rohini, Nilothi, revival of Roshanara Lake is being taken up.
18. The major reuse of treated waste water in and around the city is for irrigation, horticulture and industrial use. There is demand for use of treated waste water for cooling in the power stations. Other options include ground water recharge, return to be raw water source, and the treatment and reuse of treated waste water, for flushing of toilets, i.e. use for non-potable purposes like washing of Railways, Buses, Construction industry.
19. The Delhi Jal Board presently supplies about 120 MGD of treated waste water to the Irrigation Department, Power Plants and for irrigation purposes by CPWD and in Rohini area by DDA & Flood Control and Irrigation Department. Efforts are being made to increase the treated waste water supply from 120 MGD to 210 MGD in subsequent years.

20. That stage of annual ground water extraction in Delhi in year 2017 was 119.61% of annual extractable ground water resources whereas Stage of annual ground water extraction in year 2023 was 99.13% of annual extractable ground water resources as per the report for Dynamic Ground Water Assessment of India 2023 issued by Central Ground Water Board. Therefore, there is improvement in ground water situation in Delhi. Total annual ground water recharge has also been increased from 0.32 billion cubic meter in the year 2017 to 0.38 billion cubic meter in the year 2023 as per report for Dynamic Ground Water Assessment of India 2023 issued by Central Ground Water Board. The Delhi Jal Board endeavors and remains committed to improve ground water recharge situation and prevent unauthorized extraction of ground water in Delhi.
21. That the status report is being submitted in this Hon'ble Tribunal for record and kind perusal. However, Delhi Jal Board shall abide any direction passed by this Hon'ble Tribunal. Submitted pleased.



Chief Executive Officer

Place: New Delhi  
Dated: 02.02.2024

Colly)

DEPARTMENT OF GOVERNMENT OF DELHI  
 OFFICE OF THE ADDL CHIEF ENGINEER (M&E)  
 ENGINEER (LAWANS), 2<sup>nd</sup> FLOOR, ANSARI WATSAN  
 NEAR MODI CHAND CROSSING, NEW DELHI 110002

R

STRICTLY CONFIDENTIAL: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene.

1422

District Magistrate (New Delhi District)  
 Civil Court No. 1, Shaheed Ji Road,  
 New Delhi - 110001

Subject: Sealing of illegal borewells

Re: NGT (Original Bench) (MA No: 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs  
 Government of NCT of Delhi and Ors

In pursuance of the order of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022  
 dated 22/11/2023, Hon'ble NGT has directed to submit the details of identified illegal borewells in Delhi.

As I am the competent authority and District Magistrate of each Revenue district is its Authorized  
 Officer to prevent, check, violations i.e. detection of illegal borewells and closure thereof through the  
 strict enforcement, it is requested to provide information urgently in the attached Annexure A, so that the  
 required information can be submitted to the Hon'ble court before time i.e. on or before 02-01-2024.

Encl.

1. Annexure A
2. Copy of Hon'ble NGT's Decision for the subject case.

  
 (S.K. Dahiya)  
 SE(M/10)

DELHI JAL BOARD, GOVT. OF NCT OF DELHI  
OFFICE OF THE ADDITIONAL CHIEF ENGINEER (M)-1  
EXECUTIVE ENGINEER (M)-62/T-2  
E BLOCK PARK: pPEET VIHAR: DELHI-110092

To,

District Magistrate (South-West)  
Old Terminal Tax Building  
Kapashera  
New Delhi.

Subject: Sealing of illegal Borewells

Ref. No: NGT (Principal Bench) (MA No.24/2003 in OA No. 33/2022) in the matter of Ganesh Prasad Vs. Govt of NCT of Delhi and Ors.

That the Hon'ble NGT case No. 24/2003 in original application No. 33/2022 in the matter of Ganesh Prasad the Hon'ble NGT has directed to submit the details identified illegal borewells in Delhi.

In the matter competent authority and District Magistrate of each Revenue District is its authority for checking violations i.e. detection of illegal borewells and closure thereof the and is requested to provide information urgently in the attached Annexure A so that the same can be submitted to the Hon'ble Court before time i.e. on or before 02.01.2024.

Encl:

1. Annexure A
2. Copy of HOn'ble NGT Decision for the subject case.

Sd/-  
(S. K. Dahiya)  
(T. SE (M)10

143

DELHI JAL BOARD; GOVERNMENT OF N.C.T. OF DELHI  
OFFICE OF ADDITIONAL CHIEF ENGINEER (M)-1  
EXECUTIVE ENGINEER (M)-62/T-2  
E BLOCK PARK: PREET VIHAR: DELHI-110092

1496

20

No. DJB/ F.2 / EE (M) 62/2023-24/ 6526-6532

Dated :- 26/12/23

To

District Magistrate (Shahdara),  
Office Complex Nand Nagari  
Delhi-110095

**Subject:- Sealing of Illegal Borewells.**

Ref No :- NGT (Principal Bench) (MA No. 24/2023 in OA no. 33/2022) in the matter of  
Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application  
No. 33/2022 on 04.12.2023, Hon'ble NGT has directed to submit the details of identified  
illegal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue district is  
its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and  
closure thereof through the SDMs, therefore it is requested to provide information urgently  
in the attached Annexure A, so that the sought information can be submitted to the Hon'ble  
Court before time i.e. on or before 02.01.2024.

Encl. 1. Annexure A.  
2. Copy of Hon'ble NGT's Decision for the subject case.

-Sd/-

Nodal Officer ACE (M)-1

Copy to for kind information:-

1. PS to CEO
2. Member (Admin)
3. CE Nodal (W)
4. CE (Ground Water)
5. ACE (M)-1
6. All EEs (M)-1 for coordinating with  
DM office for obtaining the required information.

  
Sudhir Kumar Gupta  
Nodal Officer ACE (M)-1



**144**  
**DELHI JAL BOARD**  
**OFFICE OF THE SUPERINTENDING ENGINEER (M)-XI**  
ROOM NO 102, OLD SHIV MANDIR MARG,  
JAL SADAN, LAJPAT NAGAR, NEW DELHI 110024  
Email : ace.m.f.djb@gmail.com

(A)



1337<sup>4</sup>

21

No.DJB/ SE(M)-XI /2023/ 3333

Dated 29.12.2023

To,  
DM (South)  
M.B. Road, Saket,  
New Delhi-110068.

**Subject: Sealing of illegal tube wells.**

R/Sir,

As aware, DJB is the Competent Authority and District Magistrate of each Revenue district is Authorized Officer to supervise, checking violations i.e. detection of illegal tube wells and closure thereof through the SDMs.

It is important to mention that in a recent hearing of NGT case No. MA No 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has reiterated its directions to take fast remedial actions against illegally running tube wells (The copy of the decision is attached herewith for ready reference).

Accordingly, it is requested to expedite the sealing of Illegal tube wells. The list of identified illegal tube wells along with their locations has already been provided to your office. Delhi Jal Board team is readily available for any kind of technical assistance during sealing.

Encl 1. Annexure A.  
2. Copy of Hon'ble NGT's Decision for the subject case.

  
(Bhupesh Chandra Patel)  
Superintending Engineer (M)-XI

145

**DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI**  
**OFFICE OF THE SUPERINTENDING ENGINEER(M)-9**  
**COMMAND TANK NO. 04, SECTOR-20, DWARKA,**  
**NEW DELHI-110075**

E-Mail: - [acem9djb@gmail.com](mailto:acem9djb@gmail.com) / Ph. No. 011-20892536

NO.DJB/ ACE (M)-9/2023/ 1494 to 1501

Dated: 29/12/2023

22

To

District Magistrate (South-West)  
Old Terminal Tax Building  
Kapashera  
New Delhi-110037

Subject: Sealing of Illegal Borewells

R/Sir,

As per Gazette notification of Delhi by department of Environment and Forest, dated 12<sup>th</sup> July 2010 in the exercise of the power conferred by Section 5 of EPA 1986; DJB is Competent Authority to grant permission of borewells and District Magistrate of each Revenue district is Authorized Officer to regulate ground water extraction i.e. to supervise, checking violations and taking action on illegal borewells and sealing of illegal borewells and closure thereof through the SDMs.

Hon'ble NGT in the matter of MA No. 24/2023/ in OA No, 33/2022 on 04.12.2023 has reiterated its directions to take fast remedial actions against illegally running bore wells. (The copy of the decision is attached herewith for ready reference).

Accordingly, it is requested to expedite the sealing of illegal borewells. The list of identified illegal borewells along with their locations has already been provided to your office. Delhi Jal Board team is readily available for any kind of assistance for any kind of assistance for sealing.

Sd-  
SE (M)-9

Copy for information to: -

1. PS to CEO, DJB for kind information
2. Member (Admin)/CE Nodal(W)
3. All EEs (M)-9 for coordinating with SDM office for sealing.

SE (M)-9

DELHI JAL BOARD; GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE SUPERINTENDING ENGINEER(M)-9  
COMMAND TANK NO. 04, SECTOR-20, DWARKA,  
NEW DELHI-110075

E-Mail: - [acem9djb@gmail.com](mailto:acem9djb@gmail.com) / Ph. No. 011-20892536

NO.DJB/ ACE (M)-9/2023/ 1486 to 1493

Dated: 28/11/2023

To

District Magistrate (South-West)  
 Old Terminal Tax Building  
 Kapashera  
 New Delhi-110037

Subject: Sealing of Illegal Borewells.

Ref No:-NGT (Principal Bench) (MA No. 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Sir,

Hon'ble NGT in the above mentioned matter of MA No. 24/2023 in OA No. 33/2022 on 04.12.2023, has directed to submit the details of identified illegal borewells in Delhi.

As DJB is the Competent Authority to grant permission of borewells and District Magistrate of each Revenue district is Authorized Officer for the purpose of regulation of ground water development and management in the respective revenue areas under their jurisdiction i.e. to supervise, checking violations, detection of illegal borewells and sealing thereof through the SDMs.

Your are therefore to provide the information it is requested to provide information urgently in the attached Annexure A, so that the sought information can be submitted to the Hon'ble NGT before time i.e. on or before 02.01.2024.

Encl. 1. Annexure A.

2. Copy of Hon'ble NGT's Decision for the subject case.

Sd-  
 SE (M)-9

Copy for information to: -

1. FS to CEC, DJB for kind information
2. Member (Admin)/CE Nodal(W)
3. All EEs (M)-9 for coordinating with SDM office for sealing.

SE (M)-9



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE SUPERINTENDING ENGINEER(M)-5  
ROOM NO.312, VARUNALAYA PH-I, KAROL BAGH,  
NEW DELHI-110005  
E-Mail, I.D. acem5djb@gmail.com

1387  
T.S.  
1/12/23

No. DJB/ SE (M)-5/ 2023-24/ 1019

Date: - 28/12/23

District Magistrate (Central)  
14, Darya Ganj  
New Delhi.

**Subject: Sealing of Illegal Borewells.**

Ref No:-NGT (Principal Bench) (MA No. 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors

R/Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has directed to submit the details of identified legal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs, therefore it is requested to provide information urgently in the attached Annexure A, so that the sought information can be submitted to the Hon'ble Court before time i.e. on or before 02.01.2024.

- Encl. 1. Annexure A.  
2. Copy of Hon'ble NGT's Decision for the subject case.

(P.Pant)  
SE(M)-5

Copy to:-

1. PS to CEO, DJB for kind information.
2. Member (Admin.)/CE Nodal (W)
3. All EEs(M)-5 for coordinating with DM office for obtaining the required information.

SE(M)-5



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
 OFFICE OF THE SUPERINTENDING ENGINEER (M)8  
 NEAR TWIN TANKS: OUTER RING ROAD  
 PASCHIM VIHAR: NEW DELHI  
 email : [acem8.djb@gmail.com](mailto:acem8.djb@gmail.com); Ph. 20850446

NO. DJB/S.E(M)8/2023/963 to 966

Dated: 26.12.2023

To

**District Magistrate (West),  
 Plot No. 3, Shivaji Park,  
 Raja Garden,  
 New Delhi.**

**Subject: Sealing of Illegal Borewells.**

Ref No:-NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has directed to submit the details of identified illegal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs, therefore it is requested to provide information urgently in the attached Annexure A, so that the sought information can be submitted to the Hon'ble Court before time i.e. on or before 02.01.2024.

Encl. 1. Annexure A.

2. Copy of Hon'ble NGT's Decision for the subject case.

*dh*  
 26/12/23

**(DALBIR SINGH)  
 SUPERINTENDING ENGINEER (M)-8**

Copy to:

1. PS to CEO, DJB for kind information.
2. Member (Admin)/ CE Nodal(W)
3. All EEs(M)-8 for coordinating with DM office for obtaining the required information.

*dh*

**(DALBIR SINGH)  
 SUPERINTENDING ENGINEER (M)-8**



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE SUPERINTENDING ENGINEER (M)  
NEAR TWIN TANKS: OUTER RING ROAD  
PASCHEM VIHAR: NEW DELHI  
small:acevuu.dbb@nctdelhi.gov.in; Ph. 20059440

NO. DJB/S.E(M)8/2023/417 to 450

Date: 22.12.2023

To

District Magistrate (West),  
Plot No. 3, Shivaji Park,  
Raja Garden,  
New Delhi.

Subject: Sealing of Illegal Borewells.

Respected,

As aware, DJB is the Competent Authority and District Magistrate of each Revenue District is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs.

It is important to mention that in a recent hearing of NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has reiterated its directions to take fast remedial actions against illegally running bore wells. (The copy of the decision is attached herewith for ready reference).

Accordingly, it is requested to expedite the sealing of illegal borewells. The list of identified illegal borewells along with their locations has already been provided to your office. Delhi Jal Board team is readily available for any kind of assistance for sealing.

*Sd/-*  
(DALBIR SINGH)  
SUPERINTENDING ENGINEER (M)-B

Copy to:

1. CEO, DJB for kind information.
2. Member (Admin)/ CE Nodal(W)
3. All EEs/ AEs /JEs(M)-B for coordinating with SDM office for sealing.

*Dalbir Singh*  
(DALBIR SINGH)  
SUPERINTENDING ENGINEER (M)-B

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE ADDL. CHIEF ENGINEER (M) 10  
ENGINEERS BHAWAN, 2<sup>nd</sup> FLOOR, ANDREWS GANJ,  
NEAR MOUL CHAND CROSSING, NEW DELHI 110069  
email id: ace@djbe.dipla.gov.in

STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene  
Date: 29/12/2023

N. P. AGARWAL 29/12/23



District Magistrate (South-East)  
Civil Court Building - 34,  
National Park Rd, Laxpat Nagar IV,  
New Delhi, Delhi 110011

Subject: Sealing of Illegal Borewells.

Re: NGT (Principal Bench) MA No: 24/2023 in OA no. 33/2022 in the matter of Ganesh Prasad Vs  
Govt. of NCT of Delhi and Ors

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 34/2022  
on 04-12-2023, Hon'ble NGT has directed to submit the details of identified illegal borewells in Delhi.

As DJB is the competent authority and District Magistrate of each Revenue district is its Authorized  
officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the  
SDMs, therefore it is requested to provide information urgently in the attached Annexure A, so that the  
sought information can be submitted to the Hon'ble court before time i.e. on or before 02-01-2024.

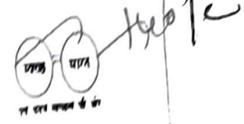
Encl:

1. Annexure A.
2. Copy of Hon'ble NGT's Decision for the subject case.

(S.R. Dahiya)  
SE(M) 10



**DELHI JAL BOARD**  
**OFFICE OF THE SUPERINTENDING ENGINEER (M)-XI**  
 ROOM NO. 102, OLD SHIV MANDIR MARG,  
 JAL SADAN, LAJPAT NAGAR, NEW DELHI-110024  
 Email: [ace.m11.djb@gmail.com](mailto:ace.m11.djb@gmail.com)



No.DJB/ SE(M)-XI /2023/ २७५ )



Dated: 29.12.2023

To,

DM (South East)  
 Old Gargi College Building,  
 Amar Colony, Lajpat Nagar,  
 New Delhi-110024.

**Subject: Sealing of illegal tube wells.**

R/Sir,

As aware, DJB is the Competent Authority and District Magistrate of each Revenue district is Authorized Officer to supervise, checking violations i.e. detection of illegal tube wells and closure thereof through the SDMs.

It is important to mention that in a recent hearing of NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has reiterated its directions to take fast remedial actions against illegally running tube wells (The copy of the decision is attached herewith for ready reference).

Accordingly, it is requested to expedite the sealing of Illegal tube wells. The list of identified illegal tube wells along with their locations has already been provided to your office. Delhi Jal Board team is readily available for any kind of technical assistance during sealing.

- Encl. 1. Annexure A.  
 2. Copy of Hon'ble NGT's Decision for the subject case.

(Bhupesh Chandra Patel)  
**Superintending Engineer (M)-XI**

DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF THE ADDL. CHIEF ENGINEER (M)-1  
EE (M)-1/T-1 M-16 POCKET-E: MAYUR VIHAR PHASE-II  
DELHI - 110091

PHONE No. 011-22722392 & Email Id:- [djb.aceem57@gmail.com](mailto:djb.aceem57@gmail.com)

No. F-14/DJB/EE(M)-1/T-1 /2023-24/ 5974 - 80

Dated: 2 DEC 2023

To,

D.M.(East),  
L.M. Bandh, Shastri Nagar,  
Delhi-110031.

**Subject: - Sealing of illegal Borewells.**

Ref No: - NGT (Principal Bench) (MA No. 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

Sir/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has directed to submit the details of identified illegal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e., detection of illegal borewells and closure thereof through the SDMs, therefore it is requested to provide information urgently in the attached Annexure-A, so that the sought information can be submitted to the Hon'ble Court before time i.e., on or before 02.01.2024.

Encl. 1. Annexure A.

2. Copy of Hon'ble NGT's Decision for the subject case.

Sd/-  
EXECUTIVE ENGINEER (M)-1/T-1

Copy to: -

1. PS to CEO, DJB for kind information
2. Member (Admin)/CE Nodal (W)
3. All EEs (M)-1 for coordinating with DM office for obtaining the required information.

ok.  
M/F

  
(Vinai Kumar Chauhan)  
EXECUTIVE ENGINEER (M)-1/T-1



"TOP CORONA"  
 WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"  
 DELHI JAL BOARD: (GOVT. OF NCT OF DELHI)  
 OFFICE OF SUPERINTENDING ENGINEER (M)-4  
 LUCKNOW ROAD TIMARPUR DELHI-110054



NO. DIB/SE(M)-4/2023 / 52078 529

Dated: 27.12.2023

District Magistrate (North)  
 Alipur  
 New Delhi

**Subject: - Sealing of Illegal Borewells.**

**Ref No: NGT(Principal Bench) (MA No. 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi and Ors.**

As aware, concerned District Magistrate is the competent authority and DM of each revenue district is its authorize officer to supervise, checking violations i.e detection of illegal borewells and closure thereof through the concerned SDMs.

It is pertinent to mention that in a recent hearing of Hon'ble NGT case No. MA No.24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has reiterated its directions to take fast remedial actions against illegally running borewells.

Accordingly it is requested to expedite the sealing of illegal borewells. The list of identified illegal borewells along with their locations has already been provided to your office. DIB team is readily available for any kind of assistance for sealing.

/   
 (Pawan Kumar)  
 SE(M)-4

Copy to :-

1. PS to CEO DIB for kind information
2. Member(Admin.)/CE Nodal(W)
3. CE(Coordination).I
4. All EEs(M)-04 for coordinating with DM office for necessary action

Handwritten signature  
 SE(M)-4

o/c

DELHI JAL BOARD; GOVERNMENT OF N.C.T. OF DELHI  
 OFFICE OF ADDITIONAL CEIEF ENGINEER (M)-1  
 EXECUTIVE ENGINEER (M)-62/T-2  
 E BLOCK PARK: PREET VIHAR: DELHI-110092

149/c

31

No. DJB/ F.2 / EE (M) 62/2023-24/ 6526-6532

Dated :- 26/12/23

To

District Magistrate (Shahdara),  
 Office Complex Nand Nagari  
 Delhi-110095

**Subject:- Sealing of Illegal Borewells.**

Ref No :- NGT (Principal Bench) (MA No. 24/2023 in OA no. 33/2022) In the matter of  
 Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application  
 No. 33/2022 on 04.12.2023, Hon'ble NGT has directed to submit the details of identified  
 illegal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue district is  
 its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and  
 closure thereof through the SDMs, therefore It is requested to provide information urgently  
 in the attached Annexure A, so that the sought information can be submitted to the Hon'ble  
 Court before time i.e. on or before 02.01.2024.

Encl. 1. Annexure A.  
 2. Copy of Hon'ble NGT's Decision for the subject case.

-Sd/-

Nodal Officer ACE (M)-1

Copy to for kind information:-

1. PS to CEO
2. Member (Admin)
3. CE Nodal (W)
4. CE (Ground Water)
5. ACE (M)-1
6. All EEs (M)-1 for coordinating with  
 DM office for obtaining the required Information.

  
 Sudhir Kumar Gupta  
 Nodal Officer ACE (M)-1



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF SUPERINTENDING ENGINEER(M)-6  
MU BLOCK, PITAMPURA, DELHI 110034

156  
आजादी का  
अमृत महोत्सव

DJB/SE(M)-6/2023/ 533

Dated 28/12/2023

To,

The District Magistrate  
Kanjhawala, Delhi-110081

Subject:- Sealing of Illegal Borewells.

Ref No:-NGT (Principal Bench) (MA No. 24/2023 in OA no. 33 /2022) in the matter of  
Ganesh Prasad Vs Govt of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original  
application No. 33/2022 on 04.12.2023, Hon'ble NGT has directed to submit the  
details of identified illegal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue  
district is its Authorized Officer to supervise, checking violations i.e. detection of illegal  
borewells and closure thereof through the SDMs, therefore it is requested to provide  
information urgently in the attached Annexure A, so that the sought information can be  
submitted to the Hon'ble Court before time i.e. on or before 02.01.2024.

Encl. 1. Annexure A.

2. Copy of Hon'ble NGT's Decision for the subject case.

(Mukesh Jindal)  
Superintending Engineer (M)-6

Copy to,

- 1) PS to CEO for kind information.
- 2) Member (Admin)/CE (Nodal)W
- 3) All EEs (M)-6 for coordinating with DM office for obtaining the required  
information.
- 4) O/copy.

(Mukesh Jindal)  
Superintending Engineer (M)-6



NO. DJB/SE (M)-6/2023/ 501 - 5/6

Dated :- 27/12/23

To

District Magistrate ( North West)  
Kanjhawala Delhi-110081.

Subject: Sealing of Illegal Borewells.

R/Madam,

As aware, DM is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs.

It is important to mention that in a recent hearing of NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble NGT has reiterated its directions to take fast remedial actions against illegally running bore wells.(The copy of the decision is attached herewith for ready reference).

Accordingly, it is requested to expedite the sealing of illegal borewells. The list of identified illegal borewells along with their locations has already been provided to your office. Delhi Jal Board team is readily available for any kind of assistance for sealing.

(Mukesh Jindal)  
Superintending Engineer (M)-6

Copy to:

1. CEO,DJB for kind Information.
2. Member (Admin)/ CE Nodal(W)
3. All EEs/ AEs /JEs(M)-6 for coordinating with SDM office for sealing.

✓ 4. O/copy

(Mukesh Jindal)  
Superintending Engineer (M)-6

No. DJB/SE(M)-7/2023-24/104/-1050

DATED:- 27.12.2023

To,

The District Magistrate (North West),  
Kanjhawala,  
New Delhi-110081.

Sub:- Sealing of Illegal Borewells.

Ref. No. NGT (Principal Bench) (MA No. 24/2023 in OA No. 33/2022) in the matter of  
Ganesh Prasad Vs Govt. of NCT of Delhi and Ors.

R/Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, Hon'ble GNT has directed to submit the details of identified illegal borewells in Delhi.

As DJB is the Competent Authority and District Magistrate of each Revenue District is its Authorized Officer to supervise, checking violation i.e. detection of illegal borewells and closure thereof through the SDMs, therefore it is requested to provide information urgently in the attached Annexure A, so that the sought information can be submitted to the Hon'ble Court before time i.e. on or before 02.01.2024.

Enclosed:- 1. Annexure (A).  
2. Copy of Hon'ble NGT's Decision for the subject case

  
(B.S.RAWAT)

SUPERINTENDING ENGINEER (M)-7

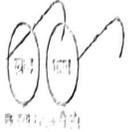
Copy to:-

1. PS to CEO, DJB for kind information please.
2. Member(Admin)/CE Nodal(W)
3. All EEs(M)-7 for coordinating with DM for obtaining the required information.

0/L

  
(B.S.RAWAT)

SUPERINTENDING ENGINEER (M)-7

	<p>DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF THE MEMBER(WATER SUPPLY) VARUNALAYA PH-II: KAROL BAGH, NEW DELHI-110005 Phone No. 011-23528578, Fax No. 011-23524612 Email: memberwsdjb@gmail.com</p>	
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No.F-3/DJB/Member(WS)/2024/01-07

Dated: 01-01-2024

Dear Sir,

In reference to a case before NGT (Principal Bench) (MA No.24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad versus Govt. Of NCT of Delhi and Others, a written reply was filed by DJB on dated 02.12.2023. During the hearing, the Hon'ble Tribunal was quite satisfied with the action taken by the DJB for sealing the illegal borewells in this particular case, however Hon'ble Judge was not satisfied with the overall action taken by the concerned stakeholders as per the existing SOPs issued by the Environment Department as well as DPCC. The Hon'ble NGT has pointed out that no report has been filed by DJB, DPCC and NDMC in compliance of Order dated 25.02.2022. The tribunal has sought requisite details in tabular format which can be compiled in consultation with all DCs/ DMs (Revenue), DPCC and CGWA:-

1. District wise number of illegal borewells identified;
2. District wise number of illegal borewells which have been sealed/closed;
3. District wise number of occupiers/proprietors of illegal borewells on whom penalty/EDC has been imposed;
4. District wise number of occupiers/proprietors of illegal borewells from whom penalty/EDC has been recovered;
5. District wise number of occupiers/proprietors of illegal borewells from whom penalty/EDC is yet to be recovered;
6. District wise number of illegal borewells which are yet to be sealed/closed; and
7. District wise number of occupiers/proprietors of illegal borewells on whom penalty/EDC is yet to be imposed.

The sought information is to be submitted to the Hon'ble NGT on top priority through e-filing portal.

It is worthwhile to mention that for regulation of ground water in MCD jurisdiction, DJB is the competent authority and District Magistrate (Revenue) of the area are Authorised officers to supervise checking, violation i.e. detection of illegal borewells and closure thereof through the SDMs. Therefore, all the actions for sealing, imposition and recovery of the EDC are to be taken by the Authorised officers i.e. DMs through their concerned SDMs.

I would appreciate the opportunity to schedule a virtual meeting at the earliest with worthy Divisional Commissioner as per his convenience to further sensitize the DMs and SDMs to fast

track the sealing of illegal borewells. There is also a need to prepare detailed action plans district-wise to seal the remaining illegal borewells in a time bound manner.

It is proposed to schedule the meeting on priority preferably before the next date of Hearing i.e. on 04.01.2024. Accordingly divisional commissioner may please be requested to fix up at the earliest.

With regards,

Yours Sincerely



(S.L. Meena)  
Member (WS)

Dy. Commissioner (Revenue) HQ  
C/o. Divisional Commissioner, Delhi  
5<sup>th</sup> Shyam Nath Marg, Delhi – 110054.

Copy to:-

1. CEO for kind information please.
2. Member (A) : ---do---
3. Add. CEO
4. CE(GW): to follow up for all actions as desired by CEO
5. ACE(M)-8: to take all actions as desired by CEO in supervision of CE(GW)
6. EO to Member (WS) to pursue
7. M.F.



01-1-2024  
Member (WS)

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM No. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-40/CE(GW)/2024/ 79-86

Dated: 9.1.2024

To  
 District Magistrate (New Delhi District)  
 Jam Nagar House, Shahjahan Road,  
 Delhi-110011

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it is mentioned that action has been taken on 75 out of 75 nos. of illegal borewells in New Delhi district till 31.08.21.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-10, DJB vide his letter dated 29.12.23 has already requested you to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the illegal borewells and to provide information in the attached Annexure -A .

Encl: as above

*sd/-*  
 (P.K Tyagi)  
 CE (GW)

Copy to:

- 1.CEO
- 2.Member (A)
- 3.Member (WS)
- 4.Add. CEO
- 5.SE (M)-8
- 6.SE (M)-10

*Pravesh Tyagi*  
 CE (GW)

*o/c*

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM No. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 71-78

Dated: 9.1.2024

To  
District Magistrate (Shahdara)  
Office Complex Nand Nagari,  
Delhi-110095

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it is mentioned that action has been taken on 552 nos. out of 552 nos. of illegal borewells in East district till 31.08.21.

DM is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, Nodal ACE (M)-1, DJB vide his letter dated 26.12.23 has already requested you to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the illegal borewells and to provide information in the attached Annexure -A .

Encl: as above

Sd/-  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-1

Pravesh Tyagi  
CE (GW)

a/c

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
 NEW DELHI - 110005

No. F-40/CE(GW)/2024/ 63 - 70

Dated: 9.1.2024

To  
 District Magistrate (South District)  
 MB Road, Saket,  
 Delhi-110068

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it is mentioned that action has been taken on 84 out of 84 nos. of illegal borewells in New Delhi district till 31.08.21.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-11, DJB vide his letter dated 29.12.23 has already requested you to expedite sealing of illegal borewells, provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the illegal borewells and to provide information in the attached Annexure -A .

Encl: as above

sd/-  
 (P.K Tyagi)  
 CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-11

Pravesh Tyagi  
 CE (GW)

o/c

1371c

40

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 55-62

Dated: 9.1.2024

To  
District Magistrate (South-West)  
Old Terminal Tax Building  
Kapashera New Delhi-110037

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 1410 nos. out of 6681 nos of illegal borewells in South-West district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-9, DJB vide his letters dated 28.12.23 has already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A .

Encl: as above

sel/-  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-9/8

Pravesh Singh  
CE (GW)

ac

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
 NEW DELHI - 110005

Dated: 9.1.2024

No. F-32/CE(GW)/2024/ 47 - 54

To  
 District Magistrate (Central)  
 14, Daryaganj, New Delhi-110002

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 412 nos. out of 611 no of illegal borewells in Central district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-5, DJB vide their letters dated 28.12.23 have already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A .

Encl: as above

sd/-  
 (P.K Tyagi)  
 CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-5

Anvesh Singh  
 CE (GW)

o/c

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
 NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 7-93

Dated: 9.1.2024

To  
 District Magistrate (West)  
 Plot No.3, Shivaji Park,  
 Raja Garden, New Delhi

Subject: Sealing of Illegal Borewells.  
 Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of  
 Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 1793 nos. out of 2185 no of illegal borewells in West district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-8, DJB vide their letters dated 22.12.23 and 26.12.23 has already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A .

Encl: as above

*Sd/-*  
 (P.K Tyagi)  
 CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8

*SK*

*Navesh Tyagi*  
 CE (GW)

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
 NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 2 )

Dated: 9.1.2024

To  
 District Magistrate (North)  
 G.T Karnal Road,  
 Alipur, Delhi-110036

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 748 nos. out of 761 nos of illegal borewells in North district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-3/DJB vide his letter dated 28.12.23 has already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A.

Encl: as above

*Pravesh Tyagi*  
 (P.K Tyagi)  
 CE (GW)

P.F.  
 O/L  
 Diary No.  
 Date  
 Allpur, Delhi-110036  
 10/01/24

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH'  
 NEW DELHI - 110005

14210  
 (c)

No. F-32/CE(GW)/2024/ 38-46

Dated: 9.1.2024

To  
 District Magistrate (South-East)  
 Old Gargi College Building, Iajpat Nagar -IV  
 New Delhi-110024

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 231 nos. out of 297 nos. of illegal borewells in South-East district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-10 and SE (M)-11, DJB vide their letters dated 29.12.23 have already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A.

Encl: as above

sd/-  
 (P.K Tyagi)  
 CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-10,11

mc

Navesh  
 CE (GW)

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 30 - 37

Dated: 9.1.2024

To  
District Magistrate (East)  
LM Bandh, Shastri Nagar,  
Delhi-110031

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it is mentioned that action has been taken on 116 nos. out of 116 nos. of illegal borewells in East district till 31.08.21.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, EE (M)-1, DJB vide his letter dated 26.12.23 has already requested you to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the illegal borewells and to provide information in the attached Annexure -A .

Encl: as above

sd/ —  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-1

Ravish yadav,  
CE (GW)

ok

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM No. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 21-27

Dated: 9.1.2024

To  
District Magistrate (North)  
G.T Karnal Road,  
Alipur, Delhi-110036

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 748 nos. out of 761 nos of illegal borewells in North district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-3, DJB vide his letter dated 28.12.23 has already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A.

Encl: as above

sd/-  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-3/8 /4

Pravesh Tyagi  
CE (GW)

o/c

150/c

(C)

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM No. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 13-20

Dated: 9.1.2024

To  
District Magistrate (North- East)  
Office Complex Nand Nagari,  
Delhi-110095

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it is mentioned that action has been taken on 0 out of 0 nos. of illegal borewells in North- East district till 31.08.21.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, Nodal Officer ACE (M)-1 DJB vide his letter dated 26.12.23 has already requested you to expedite to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the illegal borewells and to provide information in the attached Annexure A .

Encl: as above

Set/-  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-1

Pravesh Tyagi  
CE (GW)

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
 NEW DELHI - 110005

No. F-32/CE(GW)/2024/ 03 + 012

Dated: 9.1.2024

To  
 District Magistrate (North-West)  
 Kanjhawala, Delhi-110081

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on dated 04.12.2023, Hon'ble NGT directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 5814 nos. out of 8299 no of illegal borewells in North- West district.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-6 and SE (M)-7, DJB vide their letters dated 27.12.23 and 28.12.23 have already requested you to expedite sealing of illegal borewells and to provide information in the attached Annexure -A (copy enclosed). Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal. Therefore, the matter may please be dealt on priority.

It is requested to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure A .

Encl: as above

*sd/-*  
 (P.K Tyagi)  
 CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-6/7

*Navesh Singh*  
 CE (GW)

D

 नगर संचालना बोर्ड	DELHI JAL BOARD: GOVT. OF NCT OF DELHI OFFICE OF THE ADDITIONAL CEO VARUNALAYA PHASE-II : KAROL BAGH NEW DELHI-110005 Room No. 121, E-mail: addlceo.djb@nic.in	 Delhi Jal Board
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No. DJB/Addl.CEO/NGT/2024/- 3070 to 3117

Dated: 24.01.2024

**ORDER**

In pursuance of the Hon'ble NGT orders in the matter of Ganesh Prasad V/s Govt. of NCT of Delhi & Ors, following joint teams are constituted for sealing off illegal bore wells in their areas.

District Magistrates are requested to monitor the functioning of joint teams and submit monthly status in the above matter to the undersigned.

<b>DISTRICT- NORTH</b>		
<b>District Magistrate (North)</b>	<b>Superintending Engineer</b>	
Sh. Yash Choudhary, IAS (Email: dcnorth@nic.in)	Sh. Pawan Sharma (Mobile No-9650300144)	
<b>SDM-Model Town</b>		
Sh. Gagandeep		
<b>Executive Engineer</b>		
Sh. S.K. Singh (9650291378) Along with concerned AE/JE & Field Staff		
<b>DISTRICT- NORTH-WEST</b>		
<b>District Magistrate</b>	<b>Superintending Engineer</b>	
Ms. Ankita Anand, IAS (Email : dcnw@nic.in)	Sh. Sukh Pal Singh (Mobile No-9650291065)	
<b>Team-1</b>	<b>Team-2</b>	<b>Team-3</b>
<b>SDM-Rohini</b> Sh. Manish Chandra Verma	<b>SDM-Kanjhawala</b> Sh. Ananthi Dwivedi	<b>SDM-Saraswati Vihar</b> Sh. M. Bharani
<b>Executive Engineer</b>	<b>Executive Engineer</b>	<b>Executive Engineer</b>
Sh. Shiv Kumar Chauhan (9650291446)	Sh. Harish Chander (9650094544)	Sh. Sandeep Sharma (9650291033)
Along with concerned AE/JE & Field Staff	Along with concerned AE/JE & Field Staff	Along with concerned AE/JE & Field Staff

etc

<b>DISTRICT-SOUTH EAST</b>		
<b>District Magistrate</b> Sh. Santosh Rai, IAS (Email: dcse.rev.delhi@nic.in)		<b>Superintending Engineer</b> Sh. S.K. Dahiya (Mobile No- 9650291401)
<b>Team-1</b> <b>SDM- Kalkaji</b> Sh. Jagat Bhushan Kapil  Executive Engineer Sh. Naresh Chauhan (9650425566)  Along with concerned AE/JE & Field Staff	<b>Team-2</b> <b>SDM-Defence Colony</b> Sh. Gaurav Saini  Executive Engineer Sh. M.K. Verma (9650094325)  Along with concerned AE/JE & Field Staff	<b>Team-3</b> <b>SDM-Sarita Vihar</b> Sh. Sanjay Jha  Executive Engineer Sh. Manoj Kumar Sharma (9650200460)  Along with concerned AE/JE & Field Staff
<b>DISTRICT-SOUTH WEST</b>		
<b>District Magistrate</b> Sh. Lakhsay Singhal, IAS (Email: dcsww@nic.in)		<b>Superintending Engineer</b> Sh. Anil Kumar Sharma (Mobile No-9650291103)
<b>Team-1</b> <b>SDM-Kapashera</b> Sh. Namgyal Angmu  Executive Engineer Sh. Satish Kumar Saini (9650105691)  Along with concerned AE/JE & Field Staff	<b>Team-2</b> <b>SDM-Najafgarh</b> Sh. Prateek Raj Yadav  Executive Engineer Sh. Munish Kumar (9650291227)  Along with concerned AE/JE & Field Staff	<b>Team-3</b> <b>SDM-Dwarka</b> Sh. Vinay Kumar Mongia  Executive Engineer Sh. R.D. Meena (9650844667)  Along with concerned AE/JE & Field Staff
<b>DISTRICT-CENTRAL</b>		
<b>District Magistrate</b> Sh. G. Sudhakar, IAS (Email: dccentral@nic.in)		<b>Superintending Engineer</b> Sh. Pawan Kumar (Mobile No-9650300144)
<b>Team-1</b> <b>SDM- Kotwali</b> Sh. Arvind Rana  Executive Engineer Sh. Maninderjeet Singh (9650291209)  Along with concerned AE/JE & Field Staff	<b>Team-2</b> <b>SDM- Civil Lines</b> Ms. Meena Tyagi  Executive Engineer Sh. Kirti Bhushan (9650291214)  Along with concerned AE/JE & Field Staff	<b>Team-3</b> <b>SDM- Karol Bagh</b> Sh. Shakti Banger  Executive Engineer Sh. S.K. Singh (9650291378)  Along with concerned AE/JE & Field Staff

<b>DISTRICT-WEST</b>		
<b>District Magistrate</b> Ms. Kinny Singh, IAS (Email: dcwest@nic.in)		<b>Superintending Engineer</b> Sh. Dalbir Singh (Mobile No-9650290773)
<b>Team-1</b>	<b>Team-2</b>	<b>Team-3</b>
<b>SDM- Patel Nagar</b> Sh. Aditya Sangotra	<b>SDM- Rajauri Garden</b> Sh. Ashish Kumar	<b>SDM-Punjabi Bagh</b> Sh. Arvind Jain
<b>Executive Engineer</b> Sh. Rakesh Garg (9810164554)	<b>Executive Engineer</b> Mr. Ramesh Gupta (9650591677)	<b>Executive Engineer</b> Sh. Pulkit Sehgal (9650290768)
Along with concerned AE/JE & Field Staff	Along with concerned AE/JE & Field Staff	Along with concerned AE/JE & Field Staff

This is issued with the approval of CEO, DJB.

*Cheshta Yadav*  
(Cheshta Yadav) 24/01/24  
Addl.CEO, DJB

All concerned

Copy to:-

1. CEO, DJB- For kind information
2. M(A)/M(F)/M(Dr.)/M(WS)- for kind information.

*Arvind Jain*  
Addl.CEO, DJB 24/01/24

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/289 to 215.

Dated: 30.01.2024

To  
District Magistrate (Central)  
14, Daryaganj, New Delhi-110002

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, it was directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 412 nos. out of 611 no of illegal borewells in Central district as on 31.8.21(Copy enclosed at **Annexure- A**).

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-5, DJB vide their letters dated 28.12.23 requested you to expedite sealing of illegal borewells and to provide the information. Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority. This office vide letter dated 9.1.24 requested you to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure (copy enclosed at **Annexure-B**).

CEO, DJB had a virtual meeting with DMs (Revenue) North, North -West, South -East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated 24.01.2024 is annexed at **Annexure- C** (Copy enclosed). As per order of the Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, it has not been received so far despite following up the matter by the undersigned and office of SE(M)- 5.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is again requested to direct concerned SDMs to submit action taken report as per Annexure- B by 01.02.2024 positively so that the same may be compiled and submitted to the Hon'ble Tribunal by 02.02.2024(Friday). The case is listed for hearing before the Tribunal on 05.02.2024 (Monday).

Encl: as above

*Sd/-*  
(P.K. Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-5: Please keep close co-ordination with DM office and obtain the report by 2.2.24

*Pravesh Tyagi*  
CE (GW)

*o/c*

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM No. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/216 / 222 .

Dated: 30.1.2024

To  
District Magistrate (South-West)  
Old Terminal Tax Building  
Kapashera New Delhi-110037

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, it was directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 1410 nos. out of 6681 no of illegal borewells in South-West district as on 31.8.21(Copy enclosed at **Annexure- A**).

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-9, DJB vide their letters dated 28.12.23 requested you to expedite sealing of illegal borewells and to provide the information. Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority. This office vide letter dated 9.1.24 requested you to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure (copy enclosed at **Annexure-B**).

CEO, DJB had a virtual meeting with DMs(Revenue) North, North -West, South - East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated. 24.01.2024 is annexed at **Annexure- C** (Copy enclosed). As per order of the Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, it has not been received so far despite following up the matter by the undersigned and office of SE(M)- 9.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is again requested to direct concerned SDMs to submit action taken report as per Annexure- B by 01.02.2024 positively so that the same may be compiled and submitted to the Hon'ble Tribunal by 02.02.2024(Friday). The case is listed for hearing before the Tribunal on 05.02.2024 (Monday).

Encl: as above

*Self*  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8
6. SE (M)-9: Please keep close co-ordination with DM office and obtain the report by 2.2.24

*Raveshwar*  
CE (GW)

*o/c*

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM No. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

E

No. F-32/CE(GW)/2024/223 to 230 A

Dated: 30.1.2024

To  
District Magistrate (North-West)  
Kanjhawala, Delhi-110081

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Madam,

In a recent hearing of Hon'ble NGT case No. MA No. 24/2023 in original application No. 33/2022 on 04.12.2023, it was directed to submit the details of identified illegal borewells in Delhi. In this connection, kindly refer to enclosed order dated 04.12.23 issued by the tribunal wherein it has been mentioned that action has been taken on 5814 nos. out of 8299 illegal borewells in North-West district as on 31.8.21(Copy enclosed at **Annexure- A**).

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-3,6 and 7, DJB vide their letters dated 27.12.23 and 28.12.23 requested you to expedite sealing of illegal borewells and to provide the information. Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority. This office vide letter dated 9.1.24 requested you to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure (copy enclosed at **Annexure-B**).

CEO,DJB had a virtual meeting with DMs(Revenue) North, North -West, South - East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated. 24.01.2024 is annexed at **Annexure- C** (Copy enclosed). As per order of the Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, it has not been received so far despite following up the matter by the undersigned and office of SE(M)- 3.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is therefore, not possible to seek further extension for the same.

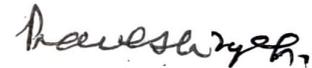
It is again requested to direct concerned SDMs to submit action taken report as per Annexure- B by 01.02.2024 positively so that the same may be compiled and submitted to the Hon'ble Tribunal by 02.02.2024(Friday). The case is listed for hearing before the Tribunal on 05.02.2024 (Monday).

Encl: as above

  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8,6,7
6. SE (M)-3: Please keep close co-ordination with DM office and obtain the report by 2.2.24

  
CE (GW)





DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/231 to 236

Dated: 30.1.2024

To  
District Magistrate (West)  
Plot No.3, Shivaji Park,  
Raja Garden, New Delhi

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Madam,

Kindly refer to order dated 04.12.23 issued by the tribunal for above stated subject wherein it has been mentioned that action has been taken on 1793 nos. out of 2185 illegal borewells in West district as on 31.8.2021. In this connection, please refer to your report dated 27.01.24 wherein it has been reported that 1536 number of illegal bore wells have been sealed/closed out of 2185 number of identified borewells (copy enclosed at **Annexure A**). Thus the borewells sealed/closed as on date are less than the borewells sealed on 31.8.2021.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-8, DJB vide their letters dated 22.12.23 and 26.12.23 requested you to expedite sealing of illegal borewells and to provide the information. Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority. This office vide letter dated 9.1.24 requested you to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure (copy enclosed at **Annexure-B**).

CEO,DJB had a virtual meeting with DMs(Revenue) North, North -West, South - East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated 24.01.2024 is annexed at **Annexure- C** (Copy enclosed). As per order of the Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, incorrect report has been received.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is, therefore, requested to direct concerned SDMs to check and submit correct report by 1.2.2024 positively so that the same may be compiled and submitted to the Hon'ble Tribunal by 02.02.2024(Friday). The case is listed for hearing before the Tribunal on 05.02.2024 (Monday).

Encl: as above

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8: Please keep close co-ordination with DM office and obtain the report by 1.2.24

  
(P.K Tyagi)  
CE (GW)

  
CE (GW)



183

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER (GW)  
ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
NEW DELHI - 110005

No. F-32/CE(GW)/2024/237 to 244.

Dated: 30.1.2024

To  
District Magistrate (North)  
G.T Karnal Road,  
Alipur, Delhi-110036

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

Kindly refer to order dated 04.12.23 issued by the tribunal for above stated subject wherein it has been mentioned that action has been taken on 748 nos. out of 761 illegal borewells in West district as on 31.8.2021. In this connection, please refer to your report dated 29.01.24 wherein it has been reported that 233 number of illegal bore wells have been sealed/closed out of 728 number of identified borewells (copy enclosed at **Annexure A**). Thus the borewells sealed/closed as on 29.1.2024 are less than the borewells sealed as on 31.8.2021.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-3/4, DJB vide their letters dated 28.12.23 requested you to expedite sealing of illegal borewells and to provide the information. Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority. This office vide letter dated 9.1.24 requested you to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure (copy enclosed at **Annexure-B**).

CEO, DJB had a virtual meeting with DMs (Revenue) North, North -West, South -East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated 24.01.2024 is annexed at **Annexure- C** (Copy enclosed). As per order of the Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, incorrect report has been received.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is, therefore, requested to direct concerned SDMs to check and submit correct report by 1.2.2024 positively so that the same may be compiled and submitted to the Hon'ble Tribunal by 02.02.2024(Friday). The case is listed for hearing before the Tribunal on 05.02.2024 (Monday).

Encl: as above

*sd*  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8,4
6. SE (M)-3: Please keep close co-ordination with DM office and obtain the report by 1.2.24

*Paveshwar*  
CE (GW)

*o/c*

DELHI JAL BOARD : GOVT. OF NCT OF DELHI  
 OFFICE OF THE CHIEF ENGINEER (GW)  
 ROOM NO. 412 : VARUNALAYA PHASE-I : KAROL BAGH  
 NEW DELHI - 110005

(E)

No. F-32/CE(GW)/2024/ 245 to 252 .

Dated: 30.1.2024

To  
 District Magistrate (South-East)  
 Old Gargi College Building, Iajpat Nagar -IV  
 New Delhi-110024

Subject: Sealing of Illegal Borewells.

Ref no: NGT (Principal Bench) (MA No 24/2023 in OA no. 33/2022) in the matter of Ganesh Prasad Vs Govt of NCT of Delhi- and Ors.

Sir,

Kindly refer to order dated 04.12.23 issued by the tribunal for above stated subject wherein it has been mentioned that action has been taken on 231 nos. out of 297 illegal borewells in West district as on 31.8.2021. In this connection, please refer to your report dated 29.01.24 wherein it has been reported that 183 number of illegal bore wells have been sealed/closed out of 297 number of identified borewells (copy enclosed at **Annexure A**). Thus the borewells sealed/closed as on December 2024 are less than the borewells sealed as on 31.8.2021.

DJB is the Competent Authority and District Magistrate of each Revenue district is its Authorized Officer to supervise, checking violations i.e. detection of illegal borewells and closure thereof through the SDMs. In this regard, SE (M)-10/11, DJB vide their letters dated 29.12.23 requested you to expedite sealing of illegal borewells and to provide the information. Member (WS) vide his letter dated 01.01.24 sent to Dy. Commissioner (Revenue) HQ requested to prepare detailed action plan district-wise to seal remaining illegal borewells in a time bound manner. During a meeting held by Chief Secretary with DMs on 6.1.2024, DMs were directed to put up status of the case within three weeks as per directions of Hon'ble Tribunal and to deal the matter on priority. This office vide letter dated 9.1.24 requested you to direct concerned SDMs to prepare detailed action plan district-wise, expedite sealing of the remaining illegal borewells and to provide information in the attached Annexure (copy enclosed at **Annexure-B**).

CEO, DJB had a virtual meeting with DMs (Revenue) North, North -West, South - East, South -West and Central districts and respective Superintending Engineers, DJB on 19.01.2024 wherein it was directed to constitute joint teams under SDMs and Executive Engineer, DJB for sealing of illegal borewells and submit the report. An office order dated 24.01.2024 was issued by Addl. CEO to monitor functioning of joint teams and submit monthly status regarding sealing of illegal borewells. In this regard, a copy of the office order dated 24.01.2024 is annexed at **Annexure- C** (Copy enclosed). As per order of the Tribunal dated 04.01.2024, the report was required to be submitted by 27.01.2024. However, incorrect report has been received on 29.1.24.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is worth to mention that the Hon'ble Tribunal was allowed in the last hearing held on 04.01.2024 to extend the date of filing the status report for 3 weeks. It is, therefore, not possible to seek further extension for the same.

It is, therefore, requested to direct concerned SDMs to check and submit correct report by 1.2.2024 positively so that the same may be compiled and submitted to the Hon'ble Tribunal by 02.02.2024(Friday). The case is listed for hearing before the Tribunal on 05.02.2024 (Monday).

Encl: as above

*SK*  
(P.K Tyagi)  
CE (GW)

Copy to:

1. CEO
2. Member (A)
3. Member (WS)
4. Add. CEO
5. SE (M)-8,11
6. SE (M)-10: Please keep close co-ordination with DM office and obtain the report by 1.2.24

*o/c*

*Praveesh Tyagi*  
CE (GW)

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (HEADQUARTER)  
DISTRICT MAGISTRATE (SOUTH WEST)'S OFFICE COMPLEX,  
OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI - 110037.

Date:-31/01/2024

REPORT on sealing of Illegal Borewell

	District Wise Number of Illegal Borewells Identified	District Wise number of illegal borewells which have been sealed/closed	District wise number of occupier/ Proprietor of Illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/ Proprietor of Illegal borewells from whom penalty/EDC has been recovered	District wise number of occupier/ Proprietor of Illegal borewells from whom penalty/EDC is yet to be recovered	District wise number of of Illegal borewells which are yet to be sealed/closed	District wise/Proprietors of illegal borewells on whom penalty/EDC is yet to be imposed	Remarks
South West (Najafgarh)	6681	36	Nil	Nil	Nil	Nil	Nil	-
South West (Dwarka)		1485	NIL	Nil	Nil	Nil	Nil	-
South West (Kapashera)		434	Nil	Nil	Nil	4726	Nil	-
Total	6681	1955	Nil	Nil	Nil			

The above report is based on the information received from three Sub-Divisions.

*Alain A. Saha*  
31/01/2024  
SDM (HQ)

District South-West



188

OFFICE OF THE DISTRICT MAGISTRATE (SOUTH-EAST)  
OLD GARGI COLLEGE BUILDING, LAJPAT NAGAR-IV  
NEW DELHI-110024

65

No.F.03/DM/SE/Coord/2023/942

Dated: 01/02/2024

To

The Chief Engineer(GW)  
Office of the Chief Engineer(GW)  
Delhi Jal Board  
Govt. of NCT of Delhi  
Room No. 412, Varunalaya Phase-I  
Karol Bagh, New Delhi-110005

**Sub: Sealing of Illegal Borewells**

Sir

With reference to your office letter No. F-32/CE(GW)/2024/245 dated 30/01/2024 on the subject cited above, it is informed that as per the available office record, the weekly report (period 23/08/2021 to 30/08/2021) was sent to Revenue Department, HQ through this office e-mail dated 31/08/2021 and out of 297 number of identified borewells 177 number of illegal borewells were sealed/ closed (copy enclosed) and not 231. Further the monthly report of December 2023, compiled on the basis of reports received from the sub-divisions in which total 183 number of illegal borewells have been sealed/ closed was forwarded to Revenue Department HQ.(copy enclosed).

Further please find enclosed herewith the information sought vide your office letter. No.F-32/CE(GW)/2024/38-46 dated 09/01/2024 in the format in respect of District South East.

This issues with the approval of the competent authority.

  
Sub Divisional Magistrate  
(Nodal Reporting Officer)  
District South-East

Name of District-South East

Sub Divisions	District wise number of Illegal Borewells identified	District wise number of illegal borewells which have been sealed/closed	District wise number of occupier/ Proprietor of illegal borewells on whom penalty/ED C has been imposed	District wise number occupier/ proprietor of illegal borewells from whom penalty/ED C is to be recovered	District wise number of occupier/Proprietor of illegal borewells from whom penalty /EDC is to be recovered	District wise number of illegal borewells which have been sealed/closed	District wise number of occupier /Proprietor of illegal borewells from whom penalty/EDC is to be imposed	Remark
Sarita Vihar	111	56	0	0	0	56	0	23, borewell not identified 29, Balance to be sealed 03 nos. of borwells show DJB permission
Defence Colony	109	74	-	-	-	74	-	07, borewell not identified Physically 28, Borewell balance to be sealed
Kakaji	77	53	-	-	-	53	-	24, not traceable
Total	297	183	-	-	-	183	-	

## REPORT IN RESPECT OF BOREWELL OF CENTRAL DISTRICT

dated:- 31/01/2024

DM	Sub-Division	District wise Number of Illegal Borewells Identified	District wise number of illegal borewells which have been sealed/closed	District wise number of occupier/proprietor of illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/proprietor of illegal borewells from whom penalty/EDC is to be recovered	District wise number of occupier/proprietor of illegal borewells from whom penalty/EDC is to be recovered	District wise number of illegal borewells which have been sealed/closed	District wise number of occupier/proprietor of illegal borewells from whom penalty/EDC is to be imposed	Remarks
Central	Kotwali	503	136	Not pertain to Civil Lines Sub-Division.	Not pertain to Civil Lines Sub-Division.	Not pertain to Civil Lines Sub-Division.	40	Not pertain to Civil Lines Sub-Division.	1) Court stay on 160 Borewells 2) 85 borewells not identified/found removed physically 3) 02 properties were found sealed. 4) 01 matter has been sent to DJB for clarification.
	karol bagh	118	40	Not pertain to Civil Lines Sub-Division.	Not pertain to Civil Lines Sub-Division.	Not pertain to Civil Lines Sub-Division.	136	Not pertain to Civil Lines Sub-Division.	1) 21 borewells not identified/found removed physically 2) 57 borewells balance to be seal
	Civil Lines	27	20	Not pertain to Civil Lines Sub-Division.	Not pertain to Civil Lines Sub-Division.	Not pertain to Civil Lines Sub-Division.	20	Not pertain to Civil Lines Sub-Division.	1) 07 Borewell Balance to seal

*M. B. ...*  
SDM (Civil Lines)

**OFFICE OF THE DISTRICT MAGISTRATE (WEST)**  
**GOVERNMENT OF NCT OF DELHI**  
**PLOT NO 3: SHIVAJI PLACE RAJA GARDEN: NEW DELHI**

F. No. F1 (26)/DDC/DM (W)/2013-14/VOL-III/57

Dated: 27/01/2024

To,

Sh. Dalbir Singh,  
 Superintending Engineer (M-8)  
 Delhi Jal Board,  
 Paschim Vihar, New Delhi  
 (Email ID: acem8.djb@gmail.com)

Report on Sealing of illegal Borewells as on 25.01.2024 OA No. 25/2019 & 685/2019.

DMs	District wise Number of illegal Borewells identified	District wise number of illegal borewells which have been sealed /closed	District wise number of occupier/proprietor of illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/proprietor of illegal borewells from whom penalty/EDC is yet to be recovered	District wise number of illegal borewells which are yet to be sealed/closed	District wise/proprietors of illegal borewells on whom penalty/ EDC is yet to be imposed	Remarks
Punjabi Bagh	552	304	0	0	114	-	*134 repeated entries
Patel Nagar	776	583	0	0	144	-	*16 not in sub division *33 repeated entries
Rajouri	857	649	0	0	85	-	*123 repeated entries
DM (West)	2185	1536	0	0	343	-	306

  
 27/01/2024  
 (PRAVIR JAIN)  
 SDM (HQ)/DISTRICT (WEST)

**192**  
**OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT NORTH-EAST**  
**GOVT. OF NCT OF DELHI**

**D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-110093**

F.SDM(HQ)/DC/NE/Misc-V/2013/PF / 525-27

Dated: 16/01/2024

69

Ms To

✓ The Chief Engineer (GW),  
 Delhi Jal Board, GNCTD,  
 Office of the Chief Engineer (GW),  
 Room No-412, Varunalaya Phase-I,  
 Karol Bagh, New Delhi-110005

**Subject:-Regarding sealing of illegal borewells.**

Sir,

Reference letter No. F.32/CE(GW)/2024/13 dated 09.01.2024 on the above cited subject vide which it is requested to provide the status of sealing of identified illegal borewells and action plan to seal remaining identified illegal borewells.

In this regard, the requisite information in the prescribed format in respect of District North-East for sealing of identified illegal borewells are as under:-

DM	District wise number of illegal borewells identified	District wise number of illegal borewells which have been sealed/closed	District wise number of illegal borewells on whom penalty/EDC has been imposed	District wise number of occupier/proprietors of illegal borewells from whom penalty/EDC has been recovered	District wise number of occupier/proprietors of illegal borewells from whom penalty/EDC is to be recovered	District wise number of illegal borewells which are yet to be sealed/closed	District wise number of occupier/proprietors of illegal borewells from whom penalty/EDC is yet to be imposed	Remarks
North-East	Nil	NA	NA	NA	NA	Nil	NA	There are no illegal borewells in identified list of DJB for sealing in District North-East.

This is for your kind information and necessary action.

Yours faithfully

*[Signature]*

**SDM (HQ)**  
**DISTRICT NORTH-EAST**

Dated: 16/01/2024

F.SDM(HQ)/DC/NE/Misc-V/2013/PF / 525-27

**Copy for information to:-**

1. The SDM-V (HQ, O/o Divisional Commissioner, Revenue Department, 5, Sham Nath Marg, Delhi-110054
2. PA to District Magistrate, District North-East

*[Signature]*

**SDM (HQ)**  
**DISTRICT NORTH-EAST**

Office of CE (Ground Water)

Diary No. 110 ✓

Date 19/01/24

DELHI JAL BOARD  
 SE (M)-8  
 Diary No. 223  
 Date 25/1/2024

*Pravesh Singh*  
 23.1.24  
 SE(M)-8  
 JS

*CE(M)-32*  
*[Signature]*

DMs	District wise number of illegal borewells identified	District wise number of illegal borewells which have been sealed/ closed	District wise number of occupier/ proprietor of illegal borewells on whom penalty/ EDC has been imposed	District wise number of occupier/ proprietor of illegal borewells from whom penalty/ EDC is yet to be recovered	District wise number of illegal borewells which are yet to be sealed/ closed	District Proprietors of illegal borewells on whom penalty/ EDC is yet to be imposed	Remarks
DM (East)	116	110	105	36	8	8	Two Complaints received recently in Sub-Division Preet Vihar

Handwritten signature and date: 2.1.2011

